

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C)...../2015
(CC No(s). 21561/2014)

(Arising out of impugned final judgment and order dated 07/07/2014
in WP No. 17601/1995 passed by the High Court Of Judicature at
Allahabad)

U. P. FINANCIAL CORPORATION & ANR.

Petitioner(s)

VERSUS

M/S. CARDOLA BOARD MILLS PVT. LTD. & ORS.

Respondent(s)

(With appln. (s) for c/delay in filing SLP and office report)

Date : 16/01/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI

HON'BLE MR. JUSTICE ARUN MISHRA

For Petitioner(s) Mr. Rakesh Uttamchandra Upadhyay, Adv.
 Mr. Amar Deep Sharma, Adv.

For Respondent(s) Mr. Alok Dhir, Adv.
 R.No.1 Ms. Varsha Banerji, Adv.
 Ms. Poonam Anand, Adv.
 Mr. Rohit K. Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice returnable in six weeks.

Mr. Rohit K. Singh, Advocate, accepts notice
on behalf of Respondent No.1.

Let notice be issued to other respondents.

Counsel for Respondent No.1 is permitted to
file counter affidavit.

(MADHU BALA)
COURT MASTER

(ASHA SONI)
COURT MASTER